

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 1765 of 2020

Petitioner :- Ayush Kumar Srivastava And 9 Others

Respondent :- State Of U.P. And 6 Others

Counsel for Petitioner :- Akshay Prakash In Person, Anuradha Gupta In Person, Ayush Maurya In Person, Ayush Yadav In Person, Darshan Gupta In Person, Kiran Srivastava In Person, Manushi In Person, Namrata Singh In Person, Shabih Fatima In Person

Counsel for Respondent :- C.S.C., Pawan Kumar Singh, Pranjal Mehrotra, Sunil Dutt Kautilya

Hon'ble Govind Mathur, Chief Justice Hon'ble Saurabh Shyam Shamsbery, J.

Learned Standing Counsel states that before having a complete plan for plantation of trees as per the norms applicable to compensate the trees, which are to be unplanted, no permission shall be granted to National Highway Authority of India to execute the project.

It is also stated that no plan has been received by the State Government so far. He wants some time to file a counter to the petition and also to satisfy the Court about execution of the directions given on 17th December, 2020.

Time prayed for is allowed.

Let this petition for writ be listed on 3rd February, 2021.

Learned counsel for National Highway Authority of India may also file its counter before the next date of listing.

Order Date :- 19.1.2021

Bhaskar

(Saurabh Shyam Shamsbery, J.) (Govind Mathur, C.J.)